

गृह मंत्रालय में राज्य मंत्री (श्री पी. वेंकट-सुब्बय्या) : (क) दिल्ली में पुलिस आयुक्त व्यवस्था 1 जुलाई, 1978 से शुरू की गई है।

(ख) यह कहना सही नहीं है कि इस व्यवस्था के अन्तर्गत आपराधिक अपराधों के बारे में अभियोजन प्राधिकारी ही निर्णय करने वाला प्राधिकारी है। सभी आपराधिक मुकदमों पर न्यायिक अदालतों द्वारा विचारण किया जाता है और इस संबंध में पुलिस अधिकारियों को कोई शक्तियां नहीं दी गई हैं। परन्तु शांति बनाये रखने के लिए किसी व्यक्ति से मुचलका करने के लिए दंड प्रक्रिया संहिता की धारा 107 के अधीन शक्तियां और दिल्ली पुलिस अधिनियम, 1978 की धारा 46, 47 और 48 के अधीन बदमाशों के निष्कासन की शक्ति सहायक पुलिस आयुक्त और उससे ऊपर के पुलिस अधिकारियों को दी गई है। दिल्ली के पुलिस आयुक्त को भी दण्ड प्रक्रिया संहिता की धारा 144 के अधीन जिला मजिस्ट्रेट की शक्तियां दी गई हैं।

(ग) संसद् सदस्य श्री भीखू राम जैन ने पुलिस आयुक्त व्यवस्था का मूल्यांकन करने के बारे में लिखा था।

(घ) मामला विचाराधीन है

Refugees From Assam In West Bengal

*532. SHRI M. V. CHANDRASHEKARA MURTHY :

SHRI N. E. HORO :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether he has asked West Bengal Government to give a daily detailed report of the arrivals of the Assam evacuees as the influx to North Bengal continues unabated;

(b) if so, whether West Bengal Government have stated that near about 20,000 refugees have so far infiltrated into West Bengal from Assam;

(c) if so, whether the Ministry has received

details of the refugees who had crossed to North Bengal from Assam between 1971 and 1981;

(d) whether the State Government have asked the Central Government to provide a sufficient loan to help these refugees; and

(e) if so, the total amount provided by Central Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (e) The Government of West Bengal were requested to send periodic reports about the arrival of refugees from Assam as a result of recent disturbances. They have reported that 24,963 persons from Assam had arrived at Alipurduwar Railway junction in Jalpaiguri District till 28.3.1983 and that another 2,000 persons came to other places in the districts Cooh Behar, Jalpaiguri, Darjeeling and West Dinajpur.

2. According to available information, 12,487 refugees came from Assam to West Bengal till 31st July 1980 as a result of disturbances in 1979-80. Information for the period prior to 1979-80 is being collected and will be laid on the Table of the House.

3. The Central Government have sanctioned a loan of Rs. 50 lakhs to West Bengal Govt. as financial assistance in respect of refugees who had gone to West Bengal during 1979-80. The State Govt. have intimated that they have so far incurred an expenditure of Rs. 1.52 crores. Their request for further assistance is under consideration.

4. In regard to refugees who have gone to West Bengal recently, the Central Government have agreed to provide financial assistance in respect of expenditure incurred by State Govt. for running relief camps for a period of one month to begin with. Action is in progress to extend this period.

International Institute For Space Sciences & Electronics

*533 SHRI R. P. GAIKWAD :

SHRI A. NEELALOHITHADASAN NADAR :

Will the PRIME MINISTER be pleased to state :